

5<sup>th</sup> January, 2004

**Notification NO. 4/2004- Customs (N.T)**

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance, Department of Revenue No. 15/2002-Customs (N.T.), dated the 7<sup>th</sup> March, 2002, namely: -

In the said notification, for Sl. No. 19 and the entries relating thereto, the following shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
"19.	The whole of- (1)The State of Punjab; (2)The State of Himachal Pradesh; (3)The Union Territory of Chandigarh.	Commissioner of Customs (Preventive), Amritsar.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Amritsar.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Amritsar."

Garbyal  
Under Secretary to the Government of India

F.No. 437/8/2001-Cus.IV

Note:- The principal notification No. 15/2002-Customs (N.T.), dated the 7<sup>th</sup> March, 2002 was published in the Gazette of India Extraordinary, Part II, Section 3, Sub-Section (i), dated the 7<sup>th</sup> March, 2002 vide G.S.R. number 171 (E) and last amended vide notification No. 27/2003-Cus. (N. T.), dated the 23<sup>rd</sup> April, 2003, published in the Gazette of India Extraordinary, Part II, Section 3, Sub-Section (i), dated the 23<sup>rd</sup> April, 2002 vide G.S.R. number 349 (E).